

writing, want to raise something which they feel important. Should we not follow some healthy rules and conventions? Should there not be some order in the House. Or should every hon. member be allowed to get up and shout and raise what he thinks important and all the other 522 members must put up with it? No, it is not proper. I will not allow it.

**SHRI JYOTIRMOY BASU** : Sir, I have given a calling attention notice.

**MR. SPEAKER** : I receive 30 to 40 calling attention notice every day. Can I admit all of them? No. So, I want some order in the House. I would request Shri Jyotirmoy Basu to resume his seat.

**श्री रामाबतार झास्त्री (पटना)** : अध्यक्ष महोदय, दो पार्लियामेंट के मेम्बर घटना दे रहे हैं।

**MR. SPEAKER** : It does not matter. If two Members are fasting, it does not mean that the other 520 members should not consider any other subject. No, I will not allow it.

12.0 3½ hours

#### PAPERS LAID ON THE TABLE

##### CORRECTION OF ANSWER TO STARRED QUESTION

**THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM)** : I beg to lay on the Table a statement correcting the answer given on the 10th April, 1969 to starred Question No. 1018 by Sarvashri Yajna Datt Sharma and Hardayal Devgun regarding allegations against the son of a Union Minister. [Placed in Library. See No. LT-725/69]

##### ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) RULES

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR)** : On behalf of Shri K. K. Shah I beg to lay on the Table a copy of the All India Institute of Medical

Science (Amendment) Rules, 1969, Published in Notification No. S. O. 1108 in Gazette of India dated the 22nd March, 1969 under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956, [Placed in Library. See No. LT—727/69]

##### NOTIFICATION UNDER CENTRAL EXCISE RULES AND CUSTOMS ACT

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI)** : I beg to lay on the table—

- (1) A copy of Notification No. G. S. R. 841 Published in Gazette of India dated the 22nd March, 1969, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT—726/69.]
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
  - (i) G. S. R. 861 published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
  - (ii) G. S. R. 862 Published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
  - (iii) G. S. R. 863 Published in Gazette of India dated the 29th March, 1969 together with an explanatory memorandum (Hindi version).
  - (iv) G. S. R. 911 Published in Gazette of India dated the 31st March, 1969 together with an explanatory memorandum.
  - (v) G. S. R. 912 published in Gazette of India dated the 31st March, 1969 together with an explanatory memorandum.
  - (vi) G. S. R. 918 published in Gazette of India dated the 1st April, 1969 together with an explanatory memorandum.